

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 188
TO BE ANSWERED ON 25.04.2016**

SCHEMES FOR LABOURERS

†188. SHRI NAGAR RODMAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has brought about labour reforms to protect the interests of the labourers during the current five year plan and if so, the details thereof;**
- (b) the number of persons provided employment during the said period, State/UT-wise; and**
- (c) the number of child labourers rescued from prohibited industries and rehabilitated during the said period, State/UT-wise?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): Reforms in labour laws are an ongoing process to update legislative system to address the need of the hour and to make them more effective and contemporary to the emerging economic and industrial scenario. The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has recently taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security & Welfare; and Safety and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. Similarly, the Ministry has taken

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steps to draft Small Factories Bill, a special legislation for the small manufacturing units, based on the recommendations of 2nd National Commission of Labour. Ministry has also taken steps for amendment of individual Labour Acts. These legislative initiatives will improve the wage security, job security and social security of the workers.

(b): As per the information received from States/UTs, details of placement effected against the vacancies notified through Employment Exchanges in the country of the job seekers registered with these employment exchanges during the year 2012, 2013 & 2014 is given at Annexure-I.

(c): The number of children rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project (NCLP) Scheme during the current five year plan 2012-17, State-wise is at Annexure-II.

Annexure referred in Reply to Part (b) of the Lok Sabha Unstarred Question No. 188 for 25.04.2016.

Number of placement effected through employment exchanges of the job seekers, whose are on the live register of these employment exchanges, State-wise in 2012, 2013 and 2014

Placement of jobseekers registered with employment exchanges				
Placements (In thousand)				
Sl. No.	STATE/UTs	2012	2013	2014
1	ANDHRA PRADESH	0.4	0.6	0.4
2	ARUNACHAL PRADESH	0.0	0.0	0
3	ASSAM	0.7	0.5	1.1
4	BIHAR	2.1	2.2	0.1
5	CHHATTISGARH	0.3	0.5	0.9
6	DELHI	0.0	0.1	0.2
7	GOA	1.8	0.9	2.1
8	GUJARAT	246.0	271.6	290.8
9	HARYANA	12.3	0.7	0.2
10	HIMACHAL PRADESH	4.1	1.9	2.3
11	JAMMU AND KASHMIR	0.5	0.1	0.4
12	JHARKHAND	12.1	3.4	1.1
13	KARNATAKA	2.6	3.9	2.1
14	KERALA	9.4	7.9	8
15	MADHYA PRADESH	8.5	2.7	0.2
16	MAHARASHTRA	103.8	18.6	9.5
17	MANIPUR	0.1	0.0	0
18	MEGHALAYA	@	0.0	0
19	MIZORAM	0.0	0.1	0.1
20	NAGALAND	0.2	0.0	0
21	ODISHA	2.8	1.4	0.7
22	PUNJAB	2.7	2.5	2.4
23	RAJASTHAN	0.5	0.3	0.4
24	SIKKIM *	*	*	*
25	TAMIL NADU	10.8	20.9	8.8
26	TRIPURA	0.4	0.4	2.4
27	UTTARAKHAND	1.2	0.6	0.6
28	UTTAR PRADESH	1.6	4.0	1.3
29	WEST BENGAL	2.2	1.4	1.5
30	A. & N. ISLANDS	0.1	0.1	0.1
31	CHANDIGARH	0.1	0.1	0.1
32	D. & N. HAVELI	0.0	0.0	0
33	DAMAN AND DIU	0.0	0.0	0
34	LAKSHADWEEP	0.1	0.0	0
35	PUDUCHERRY	0.3	1.2	0.3
	TOTAL	427.7	348.6	338.1

@ FIGURES LESS THAN 50

*NO EMPLOYMENT EXCHANGE WORKING IN THE STATE

[Annexure referred in Reply to Part (c) of the Lok Sabha Un-Starred Question No. 188 for 25.04.2016]

No. of children rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project (NCLP) Scheme during the current five year plan, State-wise (based on the available information received from District Project Societies):

Sl. No.	State	2012-13	2013-14	2014-15	2015-16 (as on 31.12.2015**)
1	Andhra Pradesh#	7840	5715	346	490
2	Assam	10848	0	60	9346
3	Bihar	1162	3736	14028	2656
4	Chhattisgarh	2004	8034	10173	0
5	Gujarat	569	453	892	0
6	Haryana	1722	631	2583	0
7	Jammu & Kashmir	132	469	0	10
8	Jharkhand	4003	1028	2989	3450
9	Karnataka	758	2391	2519	1227
10	Madhya Pradesh	7116	8323	7879	7472
11	Maharashtra	4954	5614	3804	2080
12	Odisha	10309	6114	21315	1900
13	Punjab	0	957	290	613
14	Rajasthan	4155	3585	3349	0
15	Tamil Nadu	3671	3436	4492	3373
16	Telangana	-	-	2691	1637
17	Uttar Pradesh	10616	7310	16277	0
18	West Bengal	3117	6254	22689	3436
19	Uttarakhand	-	-	145	0
20	Nagaland	-	-	436	0
	Total	72976	64050	116957	37690

Andhra Pradesh includes Telangana upto 2013-14.

** as per Quarterly Progress Reports (QPRs) for the quarter ending December, 2015 received from the Project Society so far.
